Unstarred Ouestions

Requirement of visa for people of Indian origin travelling to India

1305. SHRI PAUL MANOJ PANDIAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether it is a fact that the People of Indian Origin would no longer have to get a visa affixed on their passports every time they travel to India as Government has decided to do away with the process;
- (b) whether it is also a fact that Overseas Citizen of India card would suffice to enter the country anytime the overseas citizens of India wish; and
- (c) whether it is also a fact that those with the document as above would not require a visa, but passport would be mandatory, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GENERAL (RETD.) V. K. SINGH]: (a) As per the current regulations, the people of Indian origin holding a valid Overseas Citizen of India (OCI) Card along with a valid foreign passport do not require to get a visa affixed on their passports every time they travel to India.

- (b) An Overseas Citizen of India (OCI) Cardholder can enter India any time he/ she wishes to do so, on the basis of a valid OCI Card and a valid foreign passport.
- (c) Under the Overseas Citizen of India (OCI) Scheme, an OCI Cardholder does not require a separate visa on his/her foreign passport. Earlier, a multi-purpose life-long visa ('U' Visa) for visiting India used to be affixed on the foreign passport of the OCI Cardholder. This practice, however, has been discontinued and an OCI cardholder with a valid foreign passport can travel to India without a 'U' Visa.

Legal obligation of India to NPT

1306. SHRI PAUL MANOJ PANDIAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether it is a fact that India has made it clear to the world that India does not have any legal obligation to the Nuclear Non-Proliferation Treaty (NPT);
- (b) whether it is also a fact that Marshal Island has moved the International Court of Justice against India, alleging breach of Non-Proliferation Treaty, if so, the details thereof; and
- (c) whether it is also a fact that Government has no legal team to the International Court of Justice to deal with the issue?